

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH (COURT – II)**

**Item No. 116**  
**(IB)-364(ND)2021**  
**New IA-2775/2022**

**IN THE MATTER OF:**

**BHS-Sonthofen (India) Pvt. Ltd.**

...

**Applicant**

**Versus**

**Akona Engineering Pvt. Ltd.**

...

**Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 10.06.2022**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA, SHRI. HEMANT KUMAR SARANGI,**  
**HON'BLE MEMBER (JUDICIAL) HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Applicant** : Adv. Ravi chandra Mohan Kadiyala

**For the Respondent** : Adv. Babita Jain

**For the IRP** : Adv Ashok Juneja Counsel for the IRP/ Applicant  
in IA-2775/2022, Mr. Rajeev Lochan IRP in  
person in IA-2775/2022

**ORDER**

**IA-2775/2022:** By filing this IA, the Applicant has prayed for withdrawal of the Company Petition (IB)-364(ND)2021.

Heard the Ld. Counsel appearing for the Applicant as well as the Respondent/Corporate Debtor. Ld. Counsel appearing for the parties submitted that the matter has been settled and the Form FA has already been filed by the Applicant/Operational Creditor, placed at page no. 23 of the Application. Considering the submissions, we permit the Applicant to withdraw the main application.

**Accordingly, the Company Petition (IB)-364(ND)2021 is Dismissed as withdrawn.**

**With this, the present IA stands disposed of.**



**(HEMANT KUMAR SARANGI)**  
**MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**